

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-787(ND)/2018

In the matter of:

Pradyumna Club Pvt. Ltd.

....Applicant

Vs.

Casa 2 Stays Pvt. Ltd.

....Respondent

Under Section: 9 of IBC Code, 2016.

Order delivered on 06.07.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

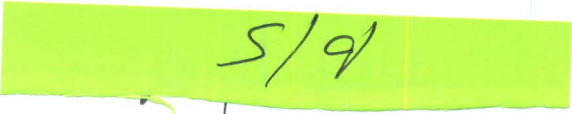
For the Applicant :

For the Respondent :

ORDER

Issue notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti. For further consideration on 08.08.2018.

Mukesh


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**